

[Pandit G. B. Pant]

to do with it. It was perhaps alerted but not called.

Shri Kamath: In the papers it is said that military police have been called in. May I know whether these military police function under the jurisdiction of the Defence Ministry—not the State Government?

Pandit G. B. Pant: I again understand that there was no military police but armed police. But it was police as such.

Shri Kamath: They had said 'military police.' Is it denied or they do not know?

Mr. Speaker: It is only armed police and not military police. There is a difference.

Shri Kamath: It is not a matter for laughter.

Mr. Speaker: It is unfortunate that so many people should have died. But this House cannot take notice of it and allow an adjournment motion to censure the Government or for allowing the demonstrators to take the law into their own hands and protest against a decision of this House. By this demonstration can a bilingual State be converted into a unilingual State? If all protests have failed here by representatives who come from all those areas, we should not allow those people there to take the law into their own hands. If in the face of the majority view of this House, their representations have failed, we should not allow the demonstrators to take the law into their hands and expect this House to come to their rescue. I do not give my consent to this adjournment.

Shri Kamath: On a point of order. Is an adjournment motion always tantamount to a censure motion? That is what I would like to know.

Mr. Speaker: I am not giving my consent to this motion.

The other matter is a different matter. He may refer to the various rulings regarding the implications of that in a general manner.

Shri Sadhan Gupta (Calcutta South East): On a point of order. You have referred to the demonstrators as having taken the law into their own hands. We do not as yet know the full facts regarding what has happened there, whether they took the law into their own hands or not. Sometimes it happens that the police provoke the people by shooting. There is no laughter about it. I have seen a number of cases where the police provoked the people into desperation, and sometimes it is only a few antisocial elements...

Mr. Speaker: I am not giving any opinion regarding who was responsible. Anyhow, the adjournment motion itself says that a number of people went there for the purpose of demonstrating against the unilingual State and then 'they are sought to be crushed.' There can be an opinion that no firing would take place except for the matter of law and order. This is a matter entirely of law and order. It is rather unfortunate that so many people should have died. But this House or this Government is not responsible for the same, and we cannot revoke a decision that this House has taken after consideration.

Shri Kamath: I hope you do not hold the demonstration illegal?

Mr. Speaker: No, not at all.

BUSINESS ADVISORY COMMITTEE

THIRTY-NINTH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda): I beg to present the Thirty-ninth Report of the Business Advisory Committee.